FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDERS OF MUKTAR MINERALS PRIVATE LIMITED

Sl No.	Particulars	Details
1.	Name of Corporate Debtor	MUKTAR MINERALS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	25-08-2004
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies - Goa
4.	Corporate Identity No. / Limited Liability Identification no. of Corporate Debtor	U13100GA2004PTC003585
5.	Address of the registered office and principal office(if any) of Corporate Debtor	Registered Office (as per MCA records): Plot B-2, B-3, Phase I Verna Industrial Estate Verna GA – 403722, India
6.	Date of closure of Insolvency Resolution Process	30-04-2022
7.	Liquidation commencement date of Corporate Debtor	01-02-2023 (date of pronouncement of order by NCLT, Mumbai) Copy of order received on 08-02-2023
8.	Name and registration number of the insolvency professional acting as liquidator	**Name:** Mr. Anup Kumar Singh **Reg No.:** IBBI/IPA-001/IP-P00153/2017-2018/10322
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** 162/D/702 Lake Gardens, Kolkata-700045, West Bengal. **Email:** anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** 1st Floor, Suite 1B, 22/28A Manoharpukur Road, Deshopriya Park, Kolkata-700029, West Bengal **Email:** muktarminerals.sipl@gmail.com
11.	Last date for submission of claims	**03-03-2023 i.e. 30 days from the Liquidation Commencement date**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Muktar Minerals Private Limited on 01.02.2023.

The stakeholders of Muktar Minerals Private Limited are hereby called upon to submit their claims with proof on or before 03-03-2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Date and place: 10-02-2023, Goa

Anup Kumar Singh
Liquidator